

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 256/2017 in C.P. (I.B) No. 21/10/NCLT/AHM/2017


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017**

Name of the Company: State Bank of India (CoC)
V/s.
New Tech Forge & Foundry Ltd.

Section of the Companies Act: Section 22 and 27 of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SIDDHARTHA SAMAL	Advocate	SBI	
2.				


ORDER

Learned Advocate Mr. Sidharth Samal present for Applicant/ SBI COC. None present for Respondent in IA 256/2017.

Proof of dispatch of copy of application on respondent filed.

Applicant is directed to inform the date of hearing to the Corporate Applicant (M/s. New tech Forge & Foundry Ltd) and shall file proof of service.

List the matter on 12.09.2017 for hearing.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 5th day of September, 2017.